

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.699/MP/2020**

- Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of 'Free Power' share of Government of Sikkim from 1200 MW Teesta-III Hydroelectric Project in terms thereof.
- Date of Hearing : **13.9.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : PTC India Limited (PTCIL)
- Respondents : Power Grid Corporation of India Limited and 3 Ors.
- Parties Present : Shri Ravi Kishore, Advocate, PTCIL  
Shri Keshav Singh, Advocate, PTCIL  
Shri Manish Kumar, TUL  
Shri Sameer Abhyankar, Advocate, Govt. of Sikkim  
Shri Naman Jain, Advocate, Govt. of Sikkim  
Shri Vidhan Vyas, Advocate, TUL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL  
Ms. Priyansi Jadia, CTUIL  
Shri Anupam, CTUIL  
Shri Swapnil Verma, CTUIL

**Record of Proceedings**

At the outset, learned counsel appearing on behalf of Respondent No.3, E&P Department, Government of Sikkim, submitted that he had been instructed to appear in the matter only recently and sought liberty to file a fresh vakalatnama and to file the reply in the matter, if required.

2. Considering the request of the learned counsel for Respondent No.3, the Commission directed Respondent No. 3 to file its vakalatnama and reply, if required, within two weeks with a copy to the Petitioner who may file its rejoinder, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **15.11.2023**.

**By order of the Commission  
Sd/-  
(T.D. Pant)  
Joint Chief (Law)**